

Madan Vs State Of U.P.

Court: Allahabad High Court, Lucknow Bench

Date of Decision: July 6, 2023

Acts Referred: Indian Penal Code, 1860 " Section 34, 376

Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 " Section 3(1)(2)

Code Of Criminal Procedure, 1973 " Section 437A

Hon'ble Judges: Renu Agarwal, J

Bench: Single Bench

Advocate: R.Murtaza, Aishwarya Mishra, Alok Singh, Md.Ataf Mansoor, Prince Lenin, Rishad Murtaza, Shamim Khan, Syed Ali Jafar Rizvi, Shadab Waheed

Final Decision: Allowed

Judgement